

**PART H-FILING OF POWERS-OF-ATTORNEY BY
ADVOCATES AND PLEADERS**

Filing of powers
of Attorney by
Legal Practi-
tioners' in High
Court and the
Courts.

(a) In Subordinate Court-

- (i) For Civil cases—*see* Chapter 16-A, Rule and Orders of the High Court, Volume I.
- (ii) For criminal cases—*see* Chapter 25-A, Rules and Orders of the High Court, Volume III.

(b) In the High Court-

The rules are the same as given at (i) and (ii) of part (a) above except that no person can appear, plead or act on behalf of a suitor in the High Court unless his name is borne on the rolls of the High Court as an Advocate. A private Pleader under section 4 (r) (2) of the Code of Criminal Procedure is also debarred from appearing in the High Court under clauses 7 and 8 of the Letters Patent constituting that Court.